

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 126 OF 2019 &
IA NOS. 533 & 534 OF 2019**

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Delhi Transco Limited

...Appellant(s)

Versus

Tata Power – Delhi Distribution Limited & Anr..

....Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anand K. Ganesan
Mr. Swapna Seshadri

Mr. Gaurav Gupta, Manager (Rep.),
Mr. Sauabh,(Rep.)

Counsel for the Respondent(s)

:

Ms. Ranjana Roy Gawai
Ms. Vasudha Sen
Mr. Chaitanya Mathur
Mr. Anand Chug for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

ORDER

IA NO. 534 OF 2019

(Appln. for exemption from filing legible copy)

The Application is rejected. Learned counsel for the appellant is directed to file legible copies within two weeks from today.

APPEAL NO. 126 OF 2019

Learned counsel for the respondents may file objections/reply within four weeks i.e., on or before 29.08.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 13.09.2019 with advance copy to the other side.

List the matter on 21.10.2019.

(S.D. Dubey)
Technical Member
ts/mkj

(Justice Manjula Chellur)
Chairperson